

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M. K. PRINTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M. K. PRINTECH PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	26 th September, 2011
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U22100DL2011PTC225489
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 25, Eklavya Vihar Rohini Delhi- 110085 Works at: Khasra Number 24/4/3, Nathupura Road, Nathupura, Kundli, Sonipat, Haryana-131028
6.	Insolvency Commencement date in respect of corporate debtor	20 th September, 2022
7.	Estimated Date of closure of insolvency resolution process	19 th March, 2023 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Anish Kumar Sanghi IBBI/IPA-001/IP-P01796/2019-2020/12786
9.	Address and Email of the Interim Resolution Professional as registered with the Board	F-24/204, Sector 3, Rohini, New Delhi- 110085 Email:- anish.sanghi@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	974, Lower Ground Floor, Sector-31, Gurgaon 122001 Email:- cirp.mkprintech@gmail.com
11.	Last Date of Submission of Claims	04 th October, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) Not Applicable

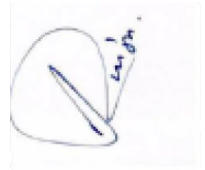
Notice is hereby given that the National Company Law Tribunal, Bench II, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **M. K. Printech Private Limited** on 20th September, 2022.

The creditors of **M. K. Printech Private Limited** are hereby called upon to submit their claims with proof, on or before **04th October, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].

Submission of false or misleading proof of claims shall attract penalties.



Anish Kumar Sanghi
Interim Resolution Professional
For M. K Printech Private Limited
Reg. No.: IBBI/IPA-001/IP-P01796/2019-2020/12786
AFA Valid upto 13th March 2023

Place: Delhi

Date: 21st September, 2022